

**IN THE INCOME TAX APPELLATE TRIBUNAL
COCHIN BENCH, COCHIN**

Before Shri Chandra Poojari AM & Shri George Mathan, JM

ITA No. 205/Coch/2019
(Assessment Year: 2010-11)

Shri K.P. Johny Manappuram House Hospital Road, Chalakkudy Thrissur - 680307	Vs.	ACIT, Circle 2(1) Thrissur
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PAN – ACGPJ4958G

Appellant

Respondent

Appellant by: Shri T.M. Sreedharan, Sr. Advocate
Respondent by: Smt. J.M. Jamuna Devi. Sr. D.R.

Date of Hearing: 10.08.2021
Date of Pronouncement: 10.08.2021

ORDER

Per Bench

This appeal filed by assessee is directed against the order of the CIT(A) Thrissur dated 14.12.2018 for A.Y. 2010-11.

2. Shri T.M. Sreedharan, Sr. Advocate appeared on behalf of the assessee and Smt. J.M. Jamuna Devi, Sr. D.R. appeared on behalf of Revenue.

3. At the time of hearing the learned A.R. for the assessee submitted that the assessee has filed an application under Vivad-se-Viswas Scheme of 2020. The same has also been accepted by the Revenue and intimation in this regard has been issued. A copy of the same is taken note of and kept on record.

4. As the assessee's application under Vivad-se-Viswas Scheme 2020 has been accepted by Revenue and appeal filed by the assessee no

more survives and consequently the appeal stands dismissed as withdrawn.

5. Dictated and pronounced in the open Court on 10th August, 2021.

Sd/-
(Chandra Poojari)
Accountant Member

Sd/-
(George Mathan)
Judicial Member

Cochin, Dated: 10th August, 2021

Copy to:

1. *The Appellant*
2. *The Respondent*
3. *The CIT(A) - Thrissur*
4. *The Pr.CIT - Thrissur*
5. *The DR, ITAT, Cochin*
6. *Guard File*

By Order

//True Copy//

Assistant Registrar
ITAT, Cochin

n.p.